श्री राजेश्वरसमस्य : अच्यक महोदय, मुझे सम्बना पसत्त नहीं हैं। मैं तो धाप का बड़ा स्वादर करता हैं।

सायस महोदय: जूंकि हिन्दुस्तान ने प्रपनी बड़ी ऊंची रूहों को गेक्स कपड़ों में लपेटा है, इसलिए मैं श्राप की बड़ी इज्बत करता हूं।

भी रानेश्वरानन्व : प्रघ्यक्ष महोदय, प्राप ते मुझ पर बड़ा लांछन लगाया है। जितना धादर मैं भ्राप का करता हूं, उतना कोई भी नहीं करता है।

प्रथ्यक्ष महोबय: माननीय सदस्य, डा॰ लोहिया, का नोटिस इस बारे में है कि पाकिस्तान ने सीज फ़ायर के बाद भी हमारी बहुत सी टेरीटरी पर कब्जा कर लिया है।

बा॰ राम मनोहर लोहिया : प्रधान मंत्री यह बचन दे चुके हैं कि हाजीपीर दर्रे को कभी नहीं छोड़ेंगे । उस ने भ्राप इन्कार नहीं कर सकते । मैंने इस बारे में स्थान-प्रस्ताव दिया है । इस के भ्रलाबा उड़ी-पूंच का मामला भी है ।

ब्रध्यक्ष महोवय : हम रोज पड़ रहे हैं कि सीज फायर के इतने वायनेशन्य हो रहे हैं। मैं उन सब को प्रलाहिदा धलाहिदा कैसे ले सकता हूं ? ब्राज प्रधान मंत्री धपना स्टेटमेंट दे रहे हैं। धगर उस में इन बातों का जिक्क न घाया, तो मुझ पर यह जिम्मेदारी घाती है कि मैं माननीय सहस्य के नोटिस को ज्रक्त कर्नासहर ककं। धगर इन वायनेशन्ज का जिक किया यया, तो खायद मांन घाए कि जन के सारे स्टेटमेंट पर विस्कान किया जाये। ज्य में सब वायलेशन्ज पा जायेंगे। मैं उन सब को मलाहिदा धलहिदा नहीं से सकता हूं। यह नहीं हो सकता है कि सिफ़्त राजस्थान धौर पंजाब के वायनेशन्ज पर विचार किया जाये धीर कामभीर के वायनेशन्ज पर नहीं।

डा॰ रक्त मनोहर लोहिया : हाजीपीर भी । श्रम्यक्त महोदय : हाजीपीर भी भा जायेगा । साननीय सदस्यों की प्रधान मंत्री के स्टेटमेंट का इन्तजार कस्त्रा होगा ।

12.67 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to re-lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- S.O. 1233 published in Gazette of India dated the 24th April, 1965
- (ii) S.O. 1656 published in Gazette of India dated the 29th May, 1965.
- (iii) The Mineral Concession (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 793 in Gazette of India dated the 5th June, 1965.
- (iv) G.S.R. 794 published in Gazette of India dated 5th June, 1965.
- (v) S.O. 1861 published in Gazette of India dated the 12th June, 1965.
- (vi) The Mineral Concession (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1011 in Gazette of India dated the 24th July, 1965. [Placed in Library, See No. LT-4643/65].
- (2) to lay on the Table a copy each of the following Notifications:—
 - (i) The Mineral Concession (Fourth Amendment) Rules,

[Shri Sanjiva Reddy.]

1965, published in Notification No. G.S.R. 1398 in Gazette of India dated the 25th September, 1965, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-5059/65].

(ii) The Iron and Steel (Control) Amendment Order 1965, published in Notification No. S.O. 3147 in Gazette of India dated the 9th October, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No.LT-5060/65].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT AND PAPERS UNDER TARIFF COMMISSION ACT

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table: ---

- (1) a copy each of the following Notification under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-
- (i) The Export of Mica (Inspection) Rules, 1964, published in Notification No. S.O. 2658 in Gazette of India dated the 30th July, 1964, [Placed in Library. See No. LT-5067 (A)/65.]
- (ii) The Export of Jute Hessian and Jute Sacking (Inspection) Rules, 1964, published in Notification No. S.O. 4097 in Gazette of India dated the 24th November, 1964. [Placed in Library. See No. LT-5061/65.1
- (iii) The Export of Fish and Fish Products (Inspection) Rules, 1964, published in Notification No. S.O. 4398 in Gazette of India dated the 29th Dscem-1964. [Placed in Library. See No. LT-5068/65.]

- (iv) The Export of Fish and Fish Products (Inspection) Amendments Rules, 1965, published in Notification No. S.O. 772 in Gazette of India dated the 6th March, 1965. [Placed in Library. See No. LT-5080/ 65]
- (v) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1965, published in Notification No. S.O. 1325 in Gazette of India dated the 26th April, 1964. [Placed in Library. See No. LT-5078/65.3
- (vi) The Export of Mica (Inspection) Amendment Rules. 1965, published in Notification No. S.O. 1346 in Gazette of India dated the 30th April. 1965. [Placed in Library. See No. LT-5067/651.
- (vii) The Export of Jute Hessian and Jute Sacking (Inspection) Amendment Rules, 1965, published in Notification No. S.O. 1424 in Gazette of India dated the 27th April, 1965. [Placed in Library. See No. LT-5079/65].
- (viii) The Export of Coir Products (Inspection) Rules, 1965, published in Notification No. S.O. 1892 in Gazette of India dated the 15th June, 1965. [Placed in Library. See No. LT-5077/65.]
- (ix) The Export of Mica (Inspection) Second Amendment Rules, 1965, published in Notification No. S.O. 2140 in Gazette of India dated the 30th June, 1965. [Placed in Library. See No. LT-5062/ 65.1
- (x) The Export of Flash Lights (Inspection) Rules, 1965, published in Notification No. S.O. 2345 in Gazette of India dated the 26th July, 1965. [Placed in Library. See No. LT-5063/65.]